

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

FRIDAY, THE TWENTIETH DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION NO: 25899 OF 2024**

**Between:**

Devalapally Deekshitha, D/o D.Naveen Kumar, Aged about 18 Years, Occ.  
Student, R/o. Flat No.501, 5th Floor, C.Block, Jewel Crown, Dream Valley,  
Panchavati Colony, Manikonda Jagir, Puppalaguda, Rajendra Nagar,  
K.V.Ranga Reddy-500 089

**...PETITIONER**

**AND**

1. State of Telangana, Rep by its Principal Secretary, Department of Health and Medical and Family Welfare, Secretariat, Hyderabad.
2. KNR University Health Sciences Warangal, Rep by its Registrar.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any appropriate writ, order or direction, one more particularly in the nature of writ of Mandamus, declaring the action of the Respondents, more particularly Respondent No.2, in not considering the petitioner representation dated 15-09-2024 for counseling and admission into MBBS/BDS Course under Management (B and C) Category for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the Respondents to consider the petitioner representation to include the petitioner name for or next round of counseling/stay vacancies for admission into the MBBS/BDS Course Management (B and C) Category for the academic year 2024-25 in next round of counseling.

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue interim directions directing the 2nd Respondent to consider the petitioner representation dated 15-09-2024 and allow to participate in the counseling under Management (B and C) Category for admission into the MBBS/BDS Course for the academic year 2024-25 for next round of counseling pending disposal of the above writ petition.

**Counsel for the Petitioner: SRI SRINIVASA RAO PACHWA**

**Counsel for the Respondent No.1: M/s. SWAPNA MADHURI,  
AGP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent No.2: SRI A.PRABHAKAR RAO, SC FOR KNRUHS**

**The Court made the following: ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.25899 of 2024

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Srinivasa Rao Pachwa, learned counsel appears for the petitioner.

Ms. Swapna Madhuri, learned Assistant Government Pleader for Medical, Health & Family Welfare Department appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. With the consent of the learned counsel for the parties, the matter is heard finally.

3. In this petition, the petitioner *inter alia* has prayed for the following relief:

“For the reasons stated in the accompanying affidavit, It is therefore prayed that this Hon'ble

Court may be pleased to issue any appropriate writ, order or direction, one more particularly in the nature of writ of Mandamus, declaring the action of the Respondents, more particularly Respondent No.2, in not considering the petitioner representation dated 15.09.2024 for counseling and admission into MBBS/BDS Course under Management (B & C) Category for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the Respondents to consider the petitioner representation to include the petitioner name for or next round of counseling/stray vacancies for admission into the MBBS/BDS Course Management (B & C) Category for the academic year 2024-25 in next round of counselling and pass such other order or orders as this Court deems fit and proper in the circumstances of the case.”

4. Learned counsel for the petitioner submitted that the petitioner had applied for admission into MBBS/BDS course for the academic year 2024-25 under A category. However, inadvertently, the petitioner did not indicate B & C (NRI) categories. He further submitted that the petitioner be granted

liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date for registration of applications was 23.08.2024 and thereafter, merit list has been prepared which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation to the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of two (2) days thereafter. It is made clear that

::4::

this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/-A.V.S. PRASAD  
ASSISTANT REGISTRAR  
SECTION OFFICER

To,

1. The Principal Secretary, Department of Health and Medical and Family Welfare, Secretariat, Hyderabad, State of Telangana.
2. The Registrar, KNR University Health Sciences Warangal.
3. One CC to SFI SRINIVASA RAO PACHWA, Advocate [OPUC]
4. One CC to SFI A.PRABHAKAR RAO, SC FOR KNRLHS [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana at Hyderabad [OUT]
6. Two CD Copies

BSR  
BS



CC TODAY

HIGH COURT

DATED: 20/09/2024



ORDER

WP.No.25899 of 2024

DISPOSING OF THE WRIT PETITION,  
WITHOUT COSTS

9  
NMA  
20/09/2024